

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GLOBAL TOWERS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Global Towers Limited
2.	Date of incorporation of corporate debtor	31st July, 1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64201MH1992PLC185386
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Third Floor, Electronic Sadan No.1, MIDC TTC Industrial Area, Mahape, Navi Mumbai, Mumbai-400710, Maharashtra, India. Address other than R/o where all or any books of account and papers are maintained: Global Enclave, EL-3, TTC Industrial Area, MIDC, Mahape, Navi Mumbai- 400 710, Maharashtra, India.
6.	Insolvency commencement date in respect of corporate debtor	29 th August, 2019 (Certified True Copy of Order received) Date of Order passed by NCLT Bench at Mumbai on 10 th July, 2019
7.	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of resolution process i.e. 25 th February, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms.Rajshree Padia Reg. No. IBBI/IPA-002/IP-N00119/2017-18/10288
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Office No. 17, 10 th Floor, Pinnacle Corporate Park, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai – 400051 Email: rajshreecs@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 17, 10 th Floor, Pinnacle Corporate Park, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai – 400051 Email: globaltowerscorp@gmail.com rajshreecs@hotmail.com
11.	Last date for submission of claims	12 th September, 2019 i.e. 14 days from the date of receipt of certified true copy of order
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	a. Relevant Forms and b. Details of authorized representatives are available at:	a. Web Link for downloading claim forms http://ibbi.gov.in/downloadform.html b. Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **GLOBAL TOWERS LIMITED** on 29th August, 2019.

The creditors of **GLOBAL TOWERS LIMITED** are hereby called upon to submit their claims with proof on or before 12th September, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional



Ms. Rajshree Padia

Date and Place:
29th August, 2019, Mumbai.

Rajshree Padia
Insolvency Professional
Insolvency and Bankruptcy Board of India
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